

FIR No.35 /2021
u/s 379/411 IPC
PS Punjabi Bagh
S/v Raja Soni

10.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh.Pankaj Sharma, Ld. Counsel for applicant Raja Soni.

An application for grant of bail is moved on behalf of accused Raja Soni.

Arguments heard on bail application. Perused the reply of IO.

It is submitted by ld. Counsel that bail application of accused was allowed in the month of March, 2021, however, he is still in JC as he is unable to furnish surety bond. It is further submitted that accused is the sole earning member in his family and it is requested that applicant may be released on personal bond. Ld. Counsel has also relied upon the judgment of Hon'ble High Court titled as Ajay Verma vs. Govt. of NCT of Delhi in WP(C) No.10689/17 decided on dated 08.03.2018.

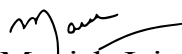
Bail application is opposed by Ld. APP for the State.

Address verification report filed by IO verifying the address is stated to be correct. It has been submitted on behalf of applicant that he does not have enough finances to secure surety in terms of bail order passed by this court.

In light of the directions issued by the Hon'ble High Court of Delhi in Ajay Verma Vs. Govt. of NCT of Delhi in WP(C) no.10689/2017, orders dated 15.12.2017 and 08.03.2018, an accused cannot be left languishing in jail despite an order of bail in his favour solely on ground of financial inability.

Considering the facts and circumstances of the present application, the fact that his address has been verified by the IO / SHO and that he is from a poor section of society and unable to furnish surety bond, his application for release on personal bond stands allowed subject to furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the concerned jail superintendent.

Application disposed of accordingly. Copy of order be provided electronically to the ld. Advocate for accused as well as to the Jail Superintendent concerned.


(Manish Jain)

MM-01(West)/THC:Delhi:10.06.2021

FIR No.242 /2021
u/s 379/411 IPC
PS Punjabi Bagh
S/v Naushad @ Nosi

10.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.
Sh.Pankaj Sharma, Ld. Counsel for accused / applicant Naushad @ Nosi.

An application for grant of bail is moved on behalf of accused Naushad @ Nosi.

Arguments heard on bail application. Perused the reply of IO.


It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is also submitted by ld. Counsel that accused is in JC since 11.04.2021. It is further submitted that recovery has already been effected and investigation is complete and accused is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused / applicant is a habitual offender and involved in various cases. It is also submitted that there exists a possibility that he may commit the offence if released on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected, accused / applicant Naushad @ Nosi is no more required for any custodial interrogation. Hence, accused Naushad @ Nosi is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed


(Manish Jain)

MM-01(West)/THC:Delhi
10.06.2021

FIR No.243 /2021
u/s 379/411 IPC
PS Punjabi Bagh
S/v Naushad @ Nosi

10.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.
Sh.Pankaj Sharma, Ld. Counsel for accused / applicant Naushad @ Nosi.

An application for grant of bail is moved on behalf of accused Naushad @ Nosi.

Arguments heard on bail application. Perused the reply of IO.

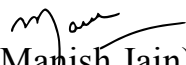
It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is also submitted by ld. Counsel that accused is in JC since 11.04.2021. It is further submitted that recovery has already been effected and investigation is complete and accused is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused / applicant is a habitual offender and involved in various cases. It is also submitted that there exists a possibility that he may commit the offence if released on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected, accused / applicant Naushad @ Nosi is no more required for any custodial interrogation. Hence, accused Naushad @ Nosi is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed


(Manish Jain)

MM-01(West)/THC:Delhi
10.06.2021

FIR No.264 /2020
u/s 379/411 IPC
PS Punjabi Bagh
S/v Kuldeep s/o Ganpath

10.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh.Pankaj Sharma, Ld. Counsel for accused / applicant Kuldeep.

An application for grant of bail is moved on behalf of accused
Kuldeep.

Arguments heard on bail application. Perused the reply of IO.

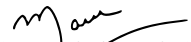
It is submitted by ld. counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is also submitted by ld. Counsel that accused is in JC since 31.07.2020 and charge sheet has been filed. It is further submitted that investigation is complete and accused is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Bail application is opposed by Ld. APP for the State stating that accused / applicant is a habitual offender and involved in various cases. It is also submitted that there are every chances that he may commit the offence if released on bail.

Considering the abovesaid submissions and the fact that recovery has already been effected and charge sheet has been filed, accused / applicant Kuldeep is no more required for any custodial interrogation. Hence, accused Kuldeep is admitted to bail on furnishing bail bond in the sum of Rs.20,000/- with one surety of like amount subject to following conditions:-

1. That he shall not tamper or intimidate the witnesses.
2. That he shall appear on each and every date of hearing.
3. That he shall furnish his address as and when he changes the same.

Application is accordingly disposed


(Manish Jain)

MM-01(West)/THC:Delhi

10.06.2021

FIR No.939 /2020
u/s 379/411/34 IPC
PS Punjabi Bagh
S/v **Mohit Sharma**

10.06.2021

Present: Ld. APP for the State.

Sh.Pankaj Sharma, Ld. Remand Counsel for accused / applicant
Mohit Sharma.

An application for grant of bail is moved on behalf of accused
Mohit Sharma.

Arguments heard on bail application.

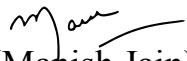
It is submitted by ld. Remand counsel for the accused / applicant that accused has nothing to do with the present case and has been falsely implicated. It is further submitted that accused is in JC since 28.11.2020 in the present case. It is stated that alleged recovery has already been effected and charge sheet has been filed and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused / applicant is ready to abide by the terms of the bail.

Reply of IO has been perused.

Perusal of the record shows that the earlier also several bail applications of accused / applicant Mohit Sharma were dismissed.

Considering the abovesaid submissions and the previous involvement of accused / applicant and that there is no change of circumstance since the earlier bail applications were dismissed, I am of the considered opinion, at this stage, that the accused shall not be granted bail. Accordingly, bail application of accused Mohit Sharma is hereby disposed of as dismissed.

Copy of order be given dasti to the ld. Counsel for accused.


(Manish Jain)

MM-01(West)/THC:Delhi:10.06.2021

FIR No.236/2021
u/s 392/395/397 IPC
PS Punjabi Bagh
S/v Sehwar

10.06.2021

Matter taken up through VC.

Present: Ld. APP for the State.

Sh. Ajay Kumar Jha, Id. Counsel for accused / applicant Sehwar.

An application for grant of bail u/s 437 Cr.P.C. moved on behalf of accused / applicant Sehwar.

Heard. Perused the reply filed on behalf of IO.

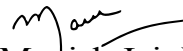
It is submitted by Id. Counsel for the accused / applicant that accused is innocent and has been falsely implicated in the present case. It is further submitted by Id. Counsel that as per the version of the complainant there were three persons involved in the commissions of offence while police has arrested six persons in the present case. It is further submitted that investigation in the present case is complete and accused / applicant is no more required for any custodial interrogation. It is further submitted that accused in JC since 30.05.2021. It is also submitted that accused has no previous involvement and is ready to abide by the terms of bail.

Ld. APP for the State has opposed the bail application submitting that the bail application of co-accused persons have already been dismissed by Hon'ble Court. It is further submitted that the offence committed by the accused are serious in nature and he may tamper with the evidence if released on bail at this stage.

Heard and perused the reply of IO.

Considering the aforesaid present facts and circumstances of the case, gravity of the offences and the fact that matter is at a nascent stage, no ground is made out to release the accused / applicant Sehwar on bail at this stage. Hence, bail application moved on behalf of accused / applicant Sehwar is disposed of is dismissed.

Copy of order be given dasti.


(Manish Jain)

MM-01 /(West)/THC:Delhi
10.06.2021